

Video Conferencing Guidelines for Advocates/Parties

- (1)** The Advocate/Party is requested to be present in proper decorum and official dress. No Advocate shall be permitted to argue without appropriate official dress.
- (2)** Except the Senior Advocates, Advocates for State and Union, no permission shall be granted to any advocate/Party for participation in Video Conferencing, whose name is not mentioned in the Cause List. If for any reason, name of any Advocate/Party does not get published in the Cause List, he is requested to mention this fact before Control Room.
- (3)** The Advocate/Party, is requested to write his/her name properly in the Video Conferencing software. No advocate shall be permitted in Video Conferencing without proper/blank name.
- (4)** Advocate/party will keep his microphone in mute mode while the Court is in session with other end.
- (5)** Advocate/party will ensure adequate lighting and power backup during the video conferencing. He will also ensure that the room, from which he is participating in the video conferencing, is also noise free.
- (6)** If the advocates/party face any technical issue in video conferencing, he/she may contact on below mentioned numbers:- Control Room :- (+91) 9720863884.